

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rejoinder not filed.

Registrar

By

3/6/04

Order dt. 22.6.04

Parties are absent on call. No steps taken by the applicant to file any rejoinder.

However, call on 20.7.04 for filing of rejoinder, if any as a last chance.

Done 2

22/6/04

REGISTRAR

Rejoinder not filed.

Registrar

By

19/2/04

Order dt. 20.7.04

Applicant is absent on call and no steps taken to file any rejoinder even after availing sufficient opportunity. It is presumed that he has no rejoinder to file. Pleadings are therefore deemed to be completed.

Let this matter before Bench for final decision on its turn.

Done 2

20/7/04

REGISTRAR

By hearing.

15/12/04

Bench

Order dated 1.3.05

None appears for the applicant when called and nor the applicant is present in person. However Mr. R.C. Rath, Ld. Standing Counsel for the Respondents is present; with his aid and assistance, we have heard the matter.

This application has been challenged by the Respondents on the ground of jurisdiction. They have submitted in their counter that the applicant is presently working at Visakhapatnam, that the cause of action arose only at Visakhapatnam. And, therefore, the applicant could not have right to challenge the same before this Tribunal.

They have, therefore, submitted that this Tribunal has no jurisdiction to entertain and adjudicate the cause of action which arose at Visakhapatnam for lack of territorial jurisdiction under Rule-5, sub-Rule (1) of the CAT (procedure) Rules-1987.

No rejoinder has been filed by the applicant to the counter. Applicant was granted time to file rejoinder by the order of the Lawzima Court dtd. 7.5.04 and thereafter the matter was listed in the Lawzima Court several times but neither the rejoinder was filed nor the applicant appeared before the Court. In the said circumstances, we held that the jurisdiction question raised by the Respondents has remained unchallenged. We also find from the case title that the applicant himself has declared that he is working as Junior Clerk

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For hearing,

NY Bench
5/1/05

For hearing.

Bench

h
17/1/05

For hearing.

NY Bench
20/1/05

For hearing.

NY Bench
27/2/05

For hearing.

NY Bench
28/2/05

Copy of order dt. 1/3/05
issued to the Counsel for
both side.

W
S.C. 1/3/05

NY
10/3/05

at Locoshed, under the Divisional Railway
Manager, South Eastern Railway, Visakhapatnam.

In the said circumstances there is no doubt
that we lack the jurisdiction to hear this
case. Accordingly this O.A. is disposed of
on the ground of maintainability.

Member (JP)

Vice-chairman 01/03/05